

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 405
CA-1013/ND/2020
IB-20/ND/2019

IN THE MATTER OF:

Randstad India Pvt. Ltd.

...

Applicant

Vs.

Bashar Technologies Pvt. Ltd.

...

Respondent

Order under Section 9 of IBC.

Order delivered on 02.12.2021

Coram:

SHRI DHARMINDER SINGH,
HON'BLE MEMBER (JUDICIAL)

SHRI PRASANTA KUMAR MOHANTY,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

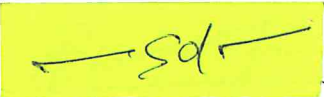
For the Applicant : Mr. Akhil Baluja, PCA in CA-1013/ND/2020
Ms. Arti Baluja
For the Respondent : Mr. Jaskaran S. Bhatia

ORDER

Learned Counsel for both the parties stated that CIRP proceedings are no more, because CoC preferred to withdraw on 14th November, 2019. Now, the application which is CA-1013/ND/2020 has been filed by the IRP after a long period. Apparently, the proceedings are being continued unnecessarily. At this stage, this application has been moved for payment of Resolution Professional fees which is stated to be Rs. 10 lakhs up to the date of application. At this stage, Learned Counsel for the parties are directed to sit together and ensure that the fess matter is settled at their end. However, RP is not supposed to claim/receive an amount of Rs. 10 lakhs as the CIRP proceedings is not there from way back 18.12.2019. Now, the CIRP stands dismissed.

Let the compliance report be filed by Resolution Professional within 15 days.

IA as well as main petition stands **disposed of.**


[PRASANTA KUMAR MOHANTY]
MEMBER (TECHNICAL)


[DHARMINDER SINGH]
MEMBER (JUDICIAL)